

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

R.A.NO.61 of 1995 in O.A.1458 of 1993.

Between

Dated: 24.8.1995.

1. K.Ramesh.
2. N.Nyanna.
3. M.Nagendra Rao.
4. M.Bhaskar Rao.
5. G.Rajendra Prasad.
6. K.V.S.R.Krishna.
7. B.Jaya Rao.

... Applicants

And

1. The Telecom District Manager, Guntur, A.P.
2. Chief General Manager Telecom, Sanchar Bhavan, Nampally road, Abids, Hyd.
3. The Director General, Department of Telecom, Sanchar Bhavan, New Delhi

... Respondents

Counsel for the Applicants : Sri. Krishna Devan

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

: 3 :

Copy to:-

1. The Telecom District Manager, Guntur, A.P.
2. Chief General Manager Telecom, Sanchar Bhavan, Nampally road, Abids, Hyd.
3. The Director General, Department of Telecom, Sanchar Bhavan, 20 Ashoka road, New Delhi.
4. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. ~~One copy to Secretary, CAT, Hyd.~~
7. One spare copy.

Rsm/-

R.A.No. 61/95  
O.A.No. 1458/93

Date of Order: 24.8.95

1. As per Hon'ble Shri A.B. Gorthi, Member, (Admn.) X

\* \* \*

Heard Mr. Krishna Devan, learned counsel for the applicant and Mr. N.R. Devraj, learned standing counsel for the respondents.

2. Review applications of applicants similarly situated as the Review Applicant herein were disposed of with the following observations :-

3. " It is evident that the respondents chose to allow pay fixation to employees promoted under OTBP/BCR by giving them the benefit of pay fixation under FR 22 C. It will therefore be open to them to examine whether in the case of promotions under the selection grade system also the employees given selection grade should be given the benefit of pay fixation under FR 22 C. This would meet the principle of equity and equal dispensation of justice."

4. Accordingly this Review Petition is also disposed of with the above observations as contained in above para No.3. No order as to costs.

*A.B.Gorthi*  
( A.B.GORTHI )  
Member (Admn.)

Dated: 24th August, 1995

( Dictated in Open Court )

*Amrit  
30-8-95  
Dy. Registrar (3)*

sd

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TYPED BY  
COMPARED BY

✓  
00-1958/93  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRA-  
TIVE MEMBER.

HON'BLE MR.

~~JUDICIAL MEMEER.~~

DATED: 24/8/ 1995.

M.A./R.A./C.A.NO. 61/9-

IN

O.A.NO. 1458/93

T.A.NO. (W.P.NO. )

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

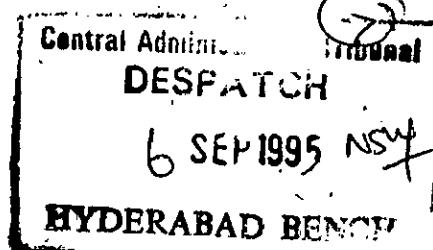
DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

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No. Spare Copy



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